

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.
OA 599/2001

DATE OF ORDER: 3.3.2003

Hari Prasad Dadhich son of Late Shri Bhoora Mal Dadhich aged about 53 years, resident of 62, Muktanand Nagar, Tonk Road, Jaipur. Presently working as Postal Assistant, Jaipur, GPO, Jaipur.

.... Applicant.

VERSUS

1. Union of India through Secretary to the Government of India, Department of Posts, Ministry of Communication, Dak Bhawan, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur.
3. Director Postal Services, Jaipur Region, Jaipur.
4. Sr. Superintendent of Post Offices, Jaipur City Postal Division, Jaipur.

.... Respondents.

Mr. C.B. Sharma, Counsel for the applicant.

Mr. Satish Surana, Proxy counsel for Mr. N.C. Goyal, Counsel for the respondents.

CORAM:

Hon'ble Mr. H.O. Gupta, Member (Administrative)

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)

1. This OA has been filed for seeking the following reliefs:-

"(i) That the entire record relating to the case be called for and after perusing the same, respondents may be directed to treat the period of suspension/ deemed suspension and removal to reinstatement i.e. 25.2.1994 to 11.8.2000 as spent on duty for all purposes including pay & allowances by quashing memos dated 2.3.2001 (Annexure A/1 and A/2).

(ii) That the respondents be further directed to release difference of full pay & allowances for the period 25.2.1994 to 11.8.2000 by adjusting amount paid to the applicant during suspension period/ deemed suspension and 60% restricted for the period from removal to reinstatement alongwith interest at market rate.

(iii) Any other order, direction or relief may be passed in favour of the applicant which may be deemed fit, just and proper under the facts and circumstances of the case.

(iv) That the cost of this application may be awarded."

2.0 Heard the learned counsel for the parties and perused the record.

2.1 That learned counsel for the respondents submits that the prayer of the applicant has been met as may be seen from the orders both dated 27.1.2003 (Annexure MA-1 and MA-2) filed with MA No. 85/2003.

2.2 The learned counsel for the applicant submits that in view of these orders, he does not want to proceed further with the matter and he wants to withdraw this OA. He further submits that if any of the grievance still remains unremedied, he may be permitted to file a fresh OA. Prayer granted subject to limitation. The OA is dismissed as withdrawn.


(M.L. CHAUHAN)
MEMBER (J)


(H.O. GUPTA)
MEMBER (A)